

**WP(C) No. 331 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Mr. P.N.Nongbri, Advocate, present for the petitioners.

Smti NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 326 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 330 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. K.Sunar, Advocate, present for the petitioner.

Shri R.Thangkhiew, Advocate, present for the respondent No.1.

Shri P.Nongbri, Advocate, present for the respondent No.2.

Smti SK Nongrum, Advocate, present for the respondents No. 3 to 5.

Respondent No. 3 to 5 have filed their counter affidavit. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 4(four) weeks' time to file the rejoinder affidavit.

List after 4(four) weeks. Meanwhile, respondent No. 2 is allowed to file the counter affidavit.

S.Rynjah

**CHIEF JUSTICE**



**WP(C) No. 84 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.Nongbri, Advocate, present for the petitioner.

Shri KS Kynjing, Sr. Advocate, assisted by H.Kharmih, Advocate,  
present for the respondents.

Learned counsel for the respondents pray for and are allowed  
4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**Caveat Petn. No. 48 of 2014.**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri GS Massar, Sr. Advocate, assisted by Shri JM Thangkhiew,  
Advocate, present for the Caveator.

Caveat stands discharged.

S.Rynjah

**CHIEF JUSTICE**

**Cont.Cas(C) No. 29 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HL Shangreiso, Advocate, present for the petitioner.

Learned counsel for the petitioner submitted that this contempt petition may be listed along with WP(C) No. 327 of 2011.

List this matter along with said writ petition.

S.Rynjah

**CHIEF JUSTICE**

**MC[WP(C)] No. 63 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri E.Nongbri, Advocate, present for the petitioner.

Smti. NG Shylla, Govt. Advocate, present for the respondents.

Heard.

By means of this petition, the petitioner has sought restoration of WP(C) No 276 of 2013 which was dismissed for non-prosecution on 14-3-2014.

The application is within time. Ground of absence mentioned in the application is supported by an affidavit of the writ petitioner.

Therefore, Misc. application is allowed. WP(C) No. 276 of 2013 is restored to its original number.

Misc. Case No. 63 of 2014 stands disposed of.

S.Rynjah

**CHIEF JUSTICE**





**MC[WP(C)] No. 64 of 2014**

**WP(C) No. 82 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

In view of the order of the date passed in WP(C) No. 82 of 2014,  
this Misc. Case also stands dismissed.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl) No. 1 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri P.N.Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Smti NG Shylla,  
Govt. Advocate, present for the respondents.

The notices issued to respondent No. 4 by registered post are not received back, and one month period has not expired.

List on 18-4-2014.

S.Rynjah

**CHIEF JUSTICE**

**WP(Crl) No. 11 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri SP Mahanta, Advocate, present for the petitioner.

Dr. ODV Ladia, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw the petition with liberty to file fresh petition in case of fresh cause of action arises.

Accordingly, the writ petition is dismissed as withdrawn with liberty as above.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 81 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri HL Shangreiso, Advocate, present for the petitioners.

Shri KS Kynjing, Sr. Advocate, assisted by Shri H.Kharmih, Advocate, present for the respondents.

Heard.

By means of this writ petition, the petitioners have challenged the impugned unilateral revised estimates of 2013 prepared by the respondents after the work contract was executed by the petitioner in respect of construction of work of 'Earth cutting and filling of proposed road from Ganol Dam site Barrack to Dam site Steel Bridge.'

Learned counsel for the petitioners submitted that the work was suspended in the year 2009 on the request of the respondents which they allowed to resume only in the year 2011. As such, the estimate of the work done by the petitioner cannot be made on the basis of the original tender amount. Apart from this, it is further submitted that additional work was also done under the directions of the respondents authorities.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, petitioners are allowed to make representation to the authorities for consideration of their estimate of manual and additional work done by them.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 82 of 2014****20.3.2014****HON'BLE THE CHIEF JUSTICE**

Shri HS Thangkhiew, Sr. Advocate, assisted by Shri AA Khan, Advocate, present for the petitioners.

Shri GS Massar, Sr. Advocate, assisted by Shri JM Thangkhiew, Advocate, present for the respondent No. 2.

Shri ND Chullai, Sr. Govt. Advocate, present for the State respondents.

Heard.

By means of this writ petition, the petitioner has sought suspension of the order dated 10-3-2014 passed by the Central Electricity Regulatory Commission, New Delhi in Petition No. 118 MP/2013 till the petitioners are able to file the appeal before the Appellate Tribunal for Electricity, New Delhi.

Admittedly, earlier WP(C) No. (SH) 69 of 2013 was filed before this Court which was disposed of vide order dated 5-4-2013. The issue involved between the parties is regarding construction/laying of transmission line of 400 K.V. between Pallatana to Bongaigaon. In the earlier round of litigation, the parties were directed to approach the Regulatory Commission under Electricity Act, 2003 to get settled their dispute. It appears that the petitioners approached the Central Electricity Regulatory Commission, New Delhi as the matter was of interstate transmission line. The impugned order appears to have been passed by the Commission against which admittedly, appeal lies under Section 111 of the Electricity Act, 2003 before the Appellate Tribunal.

Since the appeal against the order dated 10-3-2014 passed in Petition No. 118 MP/2013 by Central Electricity Regulatory Commission, New Delhi is appealable before the Appellate Tribunal under Section 111 of Electricity Act, 2003, this Court is not inclined to interfere in the matter.

Learned counsel for the petitioners submitted that the only prayer before this Court is that till the appeal is filed before the Appellate Tribunal, the order of the Commission may be kept in

abeyance. In the opinion of this Court, this request can be made by the petitioners before the Appellate Tribunal. In this connection, it is further submitted on behalf of the petitioners that the Appellate Tribunal is on vacation and will re-open on 24-3-2014. This Court is of the view that it is hard to believe that within 3/4 days time, the high voltage transmission line would be laid, as the same is not a minor work.

Therefore, without expressing any opinion as to the final merits in the matter, this writ petition is summarily dismissed leaving it open to the petitioners to file an appeal before the Appellate Tribunal under Section 111 of the Electricity Act, 2003 and to seek the interim order, if any, from said forum.

S.Rynjah

**(Prafulla C.Pant)**  
**CHIEF JUSTICE**

**WP(C) No. 83 of 2014**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri S.Chakravarty, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Smti. NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List along with connected WP(C) No. 59 of 2014 and WP(C) No. 62 of 2014.

S.Rynjah

**CHIEF JUSTICE**





**WP(C) No. 326 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri R.Jha, Advocate, present for the petitioner.

Shri R Deb Nath, CGC, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 144 of 2012**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed one weeks' time to take fresh steps with correct and complete particulars of respondent No. 5, Smti Magdalin S. Marak along with her present place of posting.

Issue fresh notices to the said respondent who may file her counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks along with WP(C) No. 145/2012, WP(C) No. 146/ 2012 and WP(C) No. 147/2012.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 145 of 2012**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed one weeks' time to take fresh steps with correct and complete particulars of respondent No. 5, Smti Kridilla Ch. Momin along with her present place of posting.

Issue fresh notices to the said respondent who may file her counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks along with WP(C) No. 144/2012, WP(C) No. 146/ 2012 and WP(C) No. 147/2012.

S.Rynjah

**CHIEF JUSTICE**



**WP(C) No. 146 of 2012**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed one weeks' time to take fresh steps with correct and complete particulars of respondent No. 5, Smti Krinostha D. Shira along with her present place of posting.

Issue fresh notices to the said respondent who may file her counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks along with WP(C) No. 145/2012, WP(C) No. 146/ 2012 and WP(C) No. 147/2012.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 147 of 2012**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. AR Nath, Advocate, present for the petitioner.

Mr. AH Hazarika, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed one weeks' time to take fresh steps with correct and complete particulars of respondent No. 5, Smti Tema M. Sangma along with her present place of posting.

Issue fresh notices to the said respondent who may file her counter affidavit within a period of 4(four) weeks.

List after 4(four) weeks along with WP(C) No. 145/2012, WP(C) No. 146/ 2012 and WP(C) No. 147/2012.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 232 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri. P.Nongbri, Advocate, present for the petitioner.

Shri SC Shyam, Sr. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 2(two) weeks' time to file the counter affidavit.

List after 2(two) weeks.

S.Rynjah

**CHIEF JUSTICE**



**WP(C) No. 233 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Shri J.Lalsangliana, Advocate, present for the petitioners.

Smti. NG Shylla, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List after 3(three) weeks.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 237 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Ms. B.Das, Advocate, present for the petitioner.

Mr. SC Shyam, Sr. Advocate, present for the respondents No. 1 to 3.

Mr. K.Sunar, Advocate, present for the respondent No.4.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks. Meanwhile, the petitioner may file rejoinder affidavit to the affidavit-in-opposition filed on behalf of respondent No. 4.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 294 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

Adjourned at the request of learned counsel for the petitioner.

List on Tuesday i.e. 25-3-2014.

S.Rynjah

**CHIEF JUSTICE**

**WP(C) No. 309 of 2013**

**20.3.2014**

**HON'BLE THE CHIEF JUSTICE**

SHri. J.Lalsangliana, Advocate, present for the petitioner.

Shri ND Chullai, Sr. Govt. Advocate, present for the respondents.

This is an admitted petition in which the affidavits have already been exchanged.

List this writ petition for hearing before the appropriate bench.

S.Rynjah

**CHIEF JUSTICE**